

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP(IB)No.1353/KB/2018

Present: 1. Hon'ble Member (J), Shri Jinan K.R.
2. Hon'ble Member(T), Shri Harish Chander Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 2nd August, 2019, 10:30 A.M

Name of the Company	Prime Steels Vs. Menaly Sayaji Engineering Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. RISHAV BANERJEE, Adv } For Respondent-
2. RAJARSHI BANERJEE, Adv } McNally Sayaji Engineering Ltd. Rajarshi B.
02/08/2019

1. CA SURESH ANAND } DEBTOR
Sd/- 21.08.19

ORDER

Ld. Pr. CA for the Operational Creditor appears. Ld. Counsel for the Corporate Debtor appears.

It is jointly submitted on both sides that the matter was settled out of the Tribunal and the Ld. Pr. CS for the Operational Creditor seeks permission to withdraw the CP.

Permission is granted. CP is disposed of as withdrawn.

(Harish Chander Suri)
Member (T)

(Jinan K.R.)
Member (J)